

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

OA 338/2002

DATE OF ORDER: 29.8.2002

Trilok Chand Sharma son of Late Shri Manohar Lal Sharma aged about 35 years, resident of Quarter No. 31-T/B Railway Colony, Bharatpur and presently working as Chief Train Clerk Railway Station Bharatpur.

....Applicant.

VERSUS

1. Union of India through General Manager, western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Kota Division, Kota.
3. Station Manager, Bharatpur Railway Station, Western Railway, Bharatpur.

....Respondents.

Mr. C.B. Sharma, Counsel for the applicant.

Mr. T.P. Sharma, Counsel for the respondents.

CORAM

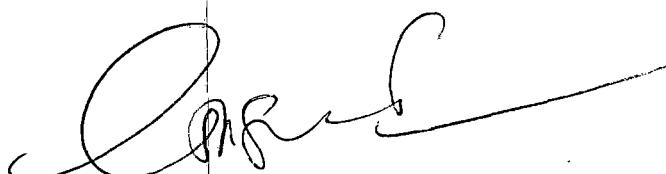
Hon'ble Mr. Justice G.L. Gupta, Vice Chairman
Hon'ble Mr. Gopal Singh, Admn. Member

ORDER

PER HON'BLE MR. JUSTICE G.L. GUPTA, VICE CHAIRMAN

Learned counsel for the applicant states that he has ascertained from his client and he has been informed that the applicant has joined the new place of posting.

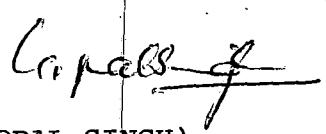
2. Since the applicant has carried out the transfer order, this application has become infructuous.
3. Mr. C.B. Sharma, learned counsel for the applicant,



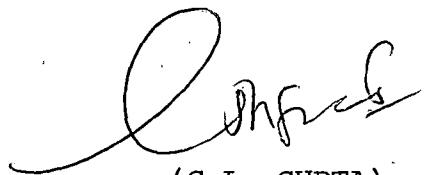
- 2 -

states that his client wants to make representation before the authorities for his transfer from Bharatpur to Kota. It is not necessary on our part to comment on this aspect of the matter. If the applicant makes such representation, it will ^{be} for the respondents to dispose of the same.

4. Consequently the application having become infructuous, is dismissed.


(GOPAL SINGH)

ADMN. MEMBER


(G.L. GUPTA)

VICE CHAIRMAN

 AHQ